GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO.2947

TO BE ANSWERED ON: 10.07.2019

OTT STREAMING SERVICE PROVIDERS

2947. SHRI RAVNEET SINGH BITTU:

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the Government proposes to enact a law for regulating or censoring certain types of content on Over-The-Top streaming service; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) and (b): Presently there is no such proposal with Ministry of Electronics and Information Technology.

However, The Information Technology (IT) Act, 2000 has provisions for removal of objectionable online content. Section 69A of the Act empowers Government to block any information generated, transmitted, received, stored or hosted in any Computer Resource in the interest of sovereignty and integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to above.

Further, section 79 of the Act provides that intermediaries are required to disable/remove unlawful content on being notified by appropriate government or its agency. The Information Technology (Intermediary Guidelines) Rules 2011 notified under this section require that the intermediaries shall observe due diligence while discharging their duties and shall inform the users of computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is harmful, objectionable, and unlawful in any way.
